NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 643/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th January 2018, 10.30 A.M.

Name of the Company		Small Industries Development Bank of India -Vs- Bajrangbali Alloys Pvt.Ltd.		
Ur	nder Section	7 IBC		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

Sidehartia chatterjee

for the firmwaid

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ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the financial creditor has filed affidavit of compliance which may be taken on record. Affidavit of compliance shows that the financial creditor has served the notice on the corporate debtor in compliance of our order dated 11/12/2017 by publication of notice in "Nabha Bharat" and "Indian Express" as well as through e-mail and speed post. Service of notice on the corporate debtor is sufficient. No further notice is required. It appears that corporate debtor is intentionally avoiding to appear before the Court.

Financial creditor is directed to file List of Dates with page numbers along with the Board Resolution regarding

authorisation to initiate Corporate Insolvency Resolution Process.

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List it on 17/01/2018.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)